

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 3784 OF 2020

GOVERNMENT OF ODISHA & ORS.

APPELLANTS

VERSUS

**M/S BHUSAN POWER AND STEEL LTD.
& ORS.**

RESPONDENTS

O R D E R

- 1. We have heard Mr. K.M. Nataraj, learned Additional Solicitor General appearing for the appellants.**
- 2. Admittedly, the appellants have not filed their claim before the Committee of Creditors (COC) within the time prescribed by the COC in the notice inviting claims. Therefore, the present appeal deserves to be dismissed and is, accordingly, dismissed.**
- 3. If the appellants are entitled to claim any relief in accordance with law against any entity, the dismissal of the present appeal would not come in the way of the appellants.**

4. Pending application(s), if any, shall stand disposed of.

.....CJI.
[B.R. GAVAI]

.....J.
[SATISH CHANDRA SHARMA]

.....J.
[K. VINOD CHANDRAN]

NEW DELHI;
AUGUST 07, 2025.

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 668 OF 2021**

THE STATE OF ODISHA

APPELLANT

VERSUS

**M/S BHUSAN POWER AND STEEL LTD.
& ORS.**

RESPONDENTS

O R D E R

1. Mr. K.M. Nataraj, learned Additional Solicitor General appearing for the appellant submits that the Resolution Professional had no business to adjudicate the claim of the present appellant.

2. Admittedly, the Resolution Professional has returned the claim of Rs.13,75,32,894/-, which appears to be in tune with the cap of 10% as is applicable to the contingent claims.

3. Apart from that the appellant has accepted the order passed by the Resolution Professional and has not challenged the same by way of an appeal before the National Company Law Tribunal.

4. In that view of the matter, we are not inclined to entertain the grievance of the appellant at such a belated stage.

5. The appeal is, accordingly, dismissed.

6. If the appellant is entitled to claim any relief in accordance with law, against any entity, the dismissal of the present appeal would not come in the way of the appellant.

7. Pending application(s), if any, shall stand disposed of.

.....CJI.
[B.R. GAVAI]

.....J.
[SATISH CHANDRA SHARMA]

.....J.
[K. VINOD CHANDRAN]

NEW DELHI;
AUGUST 07, 2025.

ITEM NO.101

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 1808/2020

KALYANI TRANSCO

APPELLANT(S)

VERSUS

M/S BHUSHAN POWER AND STEEL LTD. & ORS.

RESPONDENT(S)

IA No. 160529/2022 - CLARIFICATION/DIRECTION
IA No. 8922/2021 - EARLY HEARING APPLICATION
IA No. 1909/2021 - EARLY HEARING APPLICATION
IA No. 115750/2020 - EARLY HEARING APPLICATION
IA No. 48179/2022 - EARLY HEARING APPLICATION
IA No. 94590/2020 - EARLY HEARING APPLICATION
IA No. 71109/2021 - EARLY HEARING APPLICATION
IA No. 58416/2021 - EARLY HEARING APPLICATION
IA No. 26335/2021 - EARLY HEARING APPLICATION
IA No. 71110/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 58417/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 35547/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 109279/2020 - INTERVENTION/IMPLEADMENT
IA No. 41762/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 35545/2020 - STAY APPLICATION

WITH

C.A. No. 2192-2193/2020 (XVII)

IA No. 66571/2022 - APPLICATION FOR PERMISSION
IA No. 54419/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 98011/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 94561/2020 - EARLY HEARING APPLICATION
IA No. 35003/2020 - EX-PARTE STAY
IA No. 34999/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 39037/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 35002/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 35042/2021 - STAY APPLICATION

C.A. No. 3784/2020 (XVII)
FOR ADMISSION

C.A. No. 2225/2020 (XVII)

IA No. 127575/2022 - CLARIFICATION/DIRECTION

IA No. 47731/2020 - EX-PARTE STAY

IA No. 84470/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 46583/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 166408/2021 - WITHDRAWAL OF CASE / APPLICATION

C.A. No. 3020/2020 (XVII)

IA No. 103824/2020 - EARLY HEARING APPLICATION

IA No. 84642/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

C.A. No. 668/2021 (XVII)

IA No. 7254/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

C.A. No. 6390/2021 (XVII)

(IA No. 136440/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 07-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

M/S. Law Associates, AOR

Mr. Dhruv Mehta, Sr. Adv.

Ms. Ranjeeta Rohatgi, AOR

Ms. Shrika Gautam, Adv.

Mr. Yuvraj Kashyap, Adv.

Mr. K M Nataraj, A.S.G.

Ms. Samapika Biswal, AOR

Ms. Mehak Kumar, Adv.

Mr. Anuj Udupa, Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Balbir Singh, Sr. Adv.

Mr. Ashish Jacob Mathew, Adv.

Mr. Mayank Kshirsagar, AOR

Mr. Arjun Asthana, Adv.

Mr. Arup Banerjee, AOR

Mr. Sidhartha Sharma, Adv.

Mr. Rishav Dutt, Adv.

Mr. Nachiket Chawla, Adv.

Ms. Shubhangi Gupta, Adv.
Mr. Aditya Mishra, Adv.

Mr. K.M. Natraj, A.S.G.
Mr. Milind Kumar, AOR

Mr. Manu Beri, Adv.
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Ms. Kudrat Mann, Adv.
Ms. Urvi Mittal, Adv.
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For Respondent(s) :

Mr. Dhruv Mehta, Sr. Adv.
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Mr. Mayank Biyani, Adv.

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Mr. Anchit Jasuja, Adv.
Mr. Bhuvan Kapur, Adv.
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Mr. S. S. Shroff, AOR
Ms. Misha, Adv.
Mr. Anoop Rawat, Adv.
Mr. Vaijayant Paliwal, Adv.
Ms. Charu Bansal, Adv.
Mr. Shreyas Gupta, Adv.
Ms. Kirti Gupta, Adv.
Mr. Rongon Choudhary, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Gopal Jain, Sr. Adv.
Ms. Nandini Gore, Adv.
Mr. Rajendra Barot, Adv.
Mr. Vivek Shetty, Adv.
Mr. Suharsh Sinha, Adv.
Ms. Tahira Karanjawala, Adv.
Dr. Abhimanyu Chopra, Adv.
Ms. Sherna Doongaji, Adv.

Ms. Swati Bhardwaj, Adv.
Mr. Shreyas Maheshwari, Adv.
Mr. Akarsh Sharma, Adv.
Mr. Akilesh Menezes, Adv.
Ms. Manvi Rastogi, Adv.
Ms. Sharanya Ghosh, Adv.
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Mr. Zoheb Hussain, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Mukesh Kumar Maroria, AOR

Mr. B. Krishna Prasad, AOR

Dr. Vinod Kumar Tewari, AOR
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Jitesh Sharma, Adv.
Mr. Jagadish Kumar Jha, Adv.
Mr. Amit Kumar Pandey, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

C.A. No. 3784/2020 & C.A. No. 668/2021:

These appeals are dismissed in terms of the separate signed orders, which are placed on the file.

C.A.NOS. 1808/2020, 2192-2193/2020, 2225/2020, 3020/2020 & 6390/2021:

List tomorrow, i.e. 08.08.2025 at 2.00 p.m., as part heard.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR